

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
FASHION INFLUENCE CLOTHING INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Fashion Influence Clothing India Private Limited
2.	Date of incorporation of Corporate Debtor	02/09/2011
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and recognized under Companies Act, 2013. Registered with the Ministry of Corporate Affairs RoC- Chennai
4.	Corporate Identity Number of Corporate Debtor	U52322TN2011PTC082161
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	No. 1018, New No.84, RR Srivaru Complex, 2nd Floor, 6th Avenue, Anna Nagar, Chennai, Tamil Nadu, India, 600040.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	Order date: 22/11/2023 (Received on 23/11/2023)
7.	Estimated date of closure of Insolvency Resolution Process	20-05-2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mutharasapuram Ganesan Chandrasekaran IBBI/IPA-003/00337/2021-2022/13620 (AFA Valid upto 30.05.2024)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 104, Tiana, House of Hiranandani, 5/63 OMR, Egattur, Navalur (Post), Chengalpattu (District), Near Marina Mall, Chennai, Tamil Nadu, 600130 Email: sekaranirp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai – 400053. Process Email id: cirp.fcindia@gmail.com
11.	Last date for submission of claims	06/12/2023
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

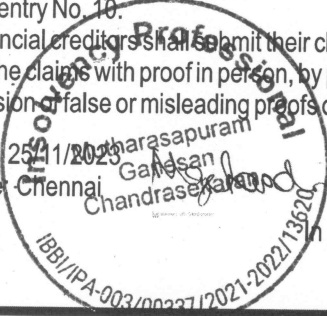
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Fashion Influence Clothing India Private Limited on 22/11/2023.

The creditors of M/s. Fashion Influence Clothing India Private Limited are hereby called upon to submit their claims with proof on or by 06/12/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25/11/2023
Place: Chennai



(Sd/-)
Mutharasapuram Ganesan Chandrasekaran,
Interim Resolution Professional

in the matter of Fashion Influence Clothing India Private Limited
IBBI Reg. No. IBBI/IPA-003/00337/2021-2022/13620
AFA Valid till: 30.05.2024